

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO. 324/2008

Lucknow this, the 10th day of November, 2008

Hon'ble Mr. M. KANTHAIAH, MEMBER, (J)
HON'BLE DR. A. K. MISHRA, MEMBER (A)

Mohd Mahmood Khan aged 55 years
S/o Sri Mohd Muqtida Khan
R/o EWS 45, Ahmad Nagar Colony
Town Hall, P.O. Rae Bareli
Distt Rae Bareli.

Applicant.

(By Advocate: Sri M. A. Siddqui)

Versus

1. Union of India through
The General Manager,
Northern Railway Baroda House
New Delhi.
2. The Divisional Railway Manager,
Northern Railway Lucknow.
3. The Senior D.S.T.E. N. Railway,
Hazratganj Lucknow.
4. The Asstt. Signal & Tele-communication Engineer
N. Railway, Hazratganj Lucknow.
5. The General Manager (Vigilance), Vigilance Office
Baroda House New Delhi.

Respondents.

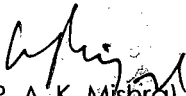
(By Advocate: Sri C.B. Verma)

Order (Oral)

By Hon'ble Mr. M. Kanthaiiah, Member (J):

The counsel for the respondents submits that the claim of the applicant for refund of Rs. 14,056/- along with interest thereon is still pending with the General Manager, Vigilance, to whom reference has been made from respondent No. 2 and as such, they have no objection for allowing the claim of the applicant.

2. In view of the above circumstances, the application is disposed of with a direction to the Respondent N. 5 for giving his consent for concurrence for the proposal sent by Respondent No. 2 in respect of the claim of the applicant within two months from the date of receipt of copy of this order. No costs.


(DR. A. K. Mishra)
Member (A)


(M. Kanthaiiah)
Member (J)

10.11.08